

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

Item 5

**C.P. (IB)/5(MB)2021 IA 3757/2023**

CORAM:

**SH. PRABHAT KUMAR**  
**HON'BLE MEMBER (T)**

**JUSTICE SH. VIRENDRASINGH BISHT(Retd.)**  
**HON'BLE MEMBER(J)**

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **UNION BANK OF INDIA VS KAPIL WADHAWAN**

Section 95 (1) of the IBC, 2016

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**ORDER**

**IA No. 3757/2023**

Mr. Upadhyay Ld. Counsel, appeared for the Resolution Professional.

Mr. Aniruddh Gambhir i/b Cyril Amarchand Mangaldas Ld. Counsel, appeared for the Financial Creditor.

Mr. Pranav Nararia i/b Rashmikant & Partners appeared for the Respondent.

The present application is filed by Mr. Devendra Mehta, Resolution Professional under Section 179(2)(c) r/w 60(1) of the Insolvency and Bankruptcy Code, 2016 seeking condonation of delay in filing the report by 7 days.

In the interest of justice delay of 7 days in filing the report is condoned.

Accordingly, Report is submitted. The same is taken on record.

Accordingly, **IA No. 3757/2023** is **allowed** and **disposed of**.

Sd/-  
**PRABHAT KUMAR**  
**Member (Technical)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**Member (Judicial)**

Sapna